

GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM AND NATURAL GAS
RAJYA SABHA
UNSTARRED QUESTION NO.- 141
ANSWERED ON-22/07/2024

Petroleum products under GST

141 Shri Javed Ali Khan:
Shri Ramji Lal Suman:

Will the Minister of Petroleum and Natural Gas be pleased to state:-

- (a) whether Ministry of Petroleum and Natural Gas has sent proposals to Ministry of Finance for bringing petrol, diesel, and other petroleum products under GST during last five years;
- (b) if so, the details thereof, date-wise and proposal-wise; and
- (c) the details of response of Ministry of Finance to bring these petroleum products under GST, proposal-wise and date-wise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS

(SHRI SURESH GOPI)

(a) to (c) : Article 279 A (5) of the Constitution prescribes that the Goods and Services Tax Council shall recommend the date with effect from which the goods and services tax would be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). As per the section 9(2) of the CGST Act, 2017, inclusion of these products in GST will require recommendation of the GST Council. So far, the GST Council, in which all the States are represented, has not made any recommendation for inclusion of these goods under GST.

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